GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:3054 ANSWERED ON:10.02.2014 REGULATION OF E WASTE Alagiri Shri S. :Muttemwar Shri Vilas Baburao

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the amount of electronic waste being generated every year in the country and the steps taken by the Government to reduce the e-waste pollution:
- (b) the total capacity for recycling of e-waste along with the dumped/not recycled e-waste in the country at present;
- (c) whether the Government regulates the import and export of e-waste under the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008;
- (d) if so, the details thereof along with the quantum of import of export e-waste along with the names of the country during the last three years and the current year; and
- (e) the efforts being made by the Government to raise the capacity of recycling of e-waste along with the success achieved by the Government in this regard?

Answer

MINISTER OF ENVIRONMENT AND FORESTS (Dr. M. VEERAPPA MOILY)

- (a) &(e) As per the survey carried out by Central Pollution Control Board (CPCB) during the year 2005, 1,46,800 MT of e-waste was generated in the country. The Ministry of Environment & Forests has notified e-waste (Management and Handling) Rules, 2011 which have become effective from 1st May, 2012. These Rules provide for mandatory authorization of producer, collection centre, dismantler and recycler of e-waste; registration of dismantler and recycler of e-waste from the State Pollution Control Board or Pollution Control Committee of Union territories; and 'Extended Producer Responsibility' under which producers will be responsible for collection and channelization of e-waste generated from the 'end of life' of their products to registered dismantler or recycler.
- (b) As per the information received from CPCB, there are a total of 98 number of registered recyclers and dismantlers having recycling/dismantling capacity of 29,30,57 MTA for environmentally sound management of e-waste under the E-Waste Rules, 2011. With 39 numbers, Karnataka has maximum number of registered recyclers/ dismantlers followed by Tamilnadu (19), Maharashtra (15) and Uttar Pradesh (11). Others are distributed in the States of Andhra Pradesh, Chhattisgarh, Gujarat, Haryana, Madhya Pradesh, Rajasthan, and Uttarakhand.
- (c) & (d) Import and export of e-waste are regulated under Hazardous Waste (Management, Handling and Transboundary Movements) Rules, 2008. Under the Rules no permission for import of e-waste has been granted during last three years by the Ministry. However, permission for export of 10,575 MT of e-waste has been granted for export of e-waste to various countries viz. Belgium, Germany, Japan, Singapore Hong Kong, Sweden, UK and Switzerland.